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57.	23-06-98	The Tamil Nadu Recognised Private Schools Regulation (Amendment) Bill, 1998.
58.	23-06-98	The Tamil Nadu Universities Laws (Amendment) Bill, 1998.
59.	24-06-98	The Tamil Nadu Land Reforms (Fixation of Ceiling of Land) Amendment Bill, 1998.
60.	25-06-98	The Tamil Nadu Forest (Amendment) Bill, 1998.
61.	29-06-98	The Tamil Nadu Land Reforms (Fixation of Ceiling of Land) Amendment Bill, 1998.
62.	29-06-98	The Indian Stamp (Tamil Nadu Amendment) Bill, 1998.
63.	29-06-98	The Karnataka Co-operative Societies (Second Amendment) Bill, 1997.
64.	29-06-98	The Indian Penal Code (Orissa Amendment) Bill, 1998.
65.	02-07-98	The Tamil Nadu Hindu Religious and Charitable Endowments (Second Amendment) Bill, 1998.
66.	02-07-98	The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 1998.
67.	02-07-98	The Indian Criminal Law Amendment (Tamil Nadu Amendment) Bill, 1998.
68.	03-07-98	The Madhya Pradesh Right to Information Bill, 1998.
69.	06-07-98	The Indian Electricity (Tamil Nadu Amendment) Bill, 1998.
70.	07-07-98	The Karnataka Souharda Sahakari Bill, 1997.
71.	10-07-98	The Karnataka Inland Fisheries (Conservation, Development and Regulation) Bill, 1996.

Reports from National Commission for Safai Karamcharis

6009. SHRI THAWAR CHAND GEHLOT :
SHRI PRAKASH YASHWANT AMBEDKAR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the number of reports received by the Government from the National Commission for Safai Karamcharis during the last three years;

(b) the details of salient points suggested by the Commission;

(c) the action taken by the Government so far in this regard;

(d) the details of the scavengers liberated and rehabilitated since inception of the schemes by the Government; and

(e) the reasons for slow progress in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) One

(b) and (c) Under Section 12 of the National Commission for Safai Karamcharis' Act, 1993 the Report alongwith Action Taken Memorandum are to be laid on the Table of the House. Hence till the Report is laid on the Table of the House as provided under Section 12 of the above stated Act the details of salient points and action taken thereon cannot be revealed.

(d) Out of the total 5,77,228 scavengers identified 1,11,205 scavengers have been trained in other vocations and 2,62,421 have been rehabilitated.

(e) The response from targetted beneficiaries had not been upto the expectations. To increase the pace, efforts have been made to implement the National Scheme of Liberation and Rehabilitation of Scavengers and their dependents more vigorously.

Expenditure on Medicines in Tihar Jail

6010. SHRI M.R. CHAUDHARI :
SHRI JANARDAN PRASAD MISRA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a huge expenditure is made on food items and medicines in Tihar Jail during the last three years;

(b) if so, the details thereof: